

Affidavit No. 07
17/4 2026



Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to BIHAR VIDHAN SABHA (name of the House)
From 12 MANIHARI (S.T.) Constituency (Name of the Constituency)

I MANOHAR PRASAD SINGH son/daughter/wife of LATE SINGH SHESHWAR PRASAD SINGH
Aged 76 years, resident of NAYA TOLA WARD NO-2, MANIHARI, KATIHAR - 854113 (mention full postal address), a candidate of the above

Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I am a candidate set up by INDIAN NATIONAL CONGRESS (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AGNPS6385B	2024-2025	17,91,570.00
2.	Spouse-	FMAPS1906N	2024-2025	5,83,960.00
3.	Dependent 1	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3	NIL	NIL	NIL

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	NIL
(b)	Name of the court, Case No. and Date of order taking cognizance :	NIL
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	NIL

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	NIL



Mukesh Kumar Yadav
Notary
Civil Court, Katihar
17/4/2026

[Signature]
C.No: 67



INDIA JUDICIAL
Government of Bihar

e-Court Fee

e-Court Fee Receipt No. : BRECR031C260300015681
Date & Time : 11-Mar-2026 03:38 PM
Name of the ACC/ Registered User : District Co-operative Central Bank, Katihar
Location : Civil Court Katihar
Name of Applicant : ADV
e-Court Fee Amount : 100 (One Hundred Rupees Only)



Affidavit No. 07 /2026



Mukesh Kumar Yadav
Notary *M.K. Yadav*
Civil Court, Katihar *17/04/2026*



IN 2600416626

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at <https://enibandhan.bihar.gov.in> or using enibandhan Mobile App. Any discrepancy in the details on this Certificate and as available on the website/Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

(c) Punishment imposed :	NIL
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(5) That I give hereta below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependants:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Shares/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	16.82 LAKH	1.10 LAKH	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	32.20 LAKH	4.25 LAKH	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	NIL	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	36.50 LAKH	BAIIPA 8588 3 LAKH	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable things (give details of weight and value)	Gold-20gm 2.35 LAKH SILVER-35gm 0.32 LAKH	Gold-70gm 8.75 LAKH SILVER-2.75 2 LAKH	NIL	NIL	NIL

[Handwritten Signature]



(viii)	Any other assets such as value of Chinks/interest	NIL	NIL	NIL	NIL	NIL
(ix)	Gross Total value	88.26 LAKH	20.14 LAKH	NIL	NIL	NIL

B. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	PIRPAINTI BHAGALPUR	NIL	NIL	NIL	NIL
	Survey number(s)	HUF				
	Area (Total measurement in acres)	3.64 Acre 1/3 share	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
Approximate Current market value	15.00 LAKH	NIL	NIL	NIL	NIL	
(ii)	Non-Agricultural Land					
	Location(s)	NIL	NIL	NIL	NIL	NIL
	Survey number(s)					
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
Approximate Current market value	NIL	NIL	NIL	NIL	NIL	
(iii)	Commercial Buildings (including apartments)					
	Location(s)					
	Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL



Mukesh Kumar Yadav
Notary (May 15/14) 2021
Civil Court, Katihar

[Handwritten Signature]

	Whether inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments.) -Location(s) - Survey number(s)	NIL	JIRABARA SARIBGANJ CHARKHAND WAB-25 HOL - B3	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	1735 59 sq. ft.	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	2735 sq. ft.	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NIL	NO	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NIL	1997	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	3 LAKH	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	35 LAKH	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL		NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	15 LAKH	35 LAKH	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, Institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL
	Loan or dues to any individual/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NIL	NIL	NIL	NIL	NIL

	Any other liability	0.06 LAKH	NIL	NIL	NIL	NIL
	Grand total of liabilities	0.06 LAKH	NIL	NIL	NIL	NIL
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL
	Municipal /Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	0.06 LAKH	NIL	NIL	NIL	NIL
	Grand total of all Govt. dues	0.06 LAKH	NIL	NIL	NIL	NIL

(7) Details of profession or occupation:

a. Self... PENSIONER AND M.O.A. SALARY

b. Spouse... BUSINESS

(8) My educational qualification is as under: M.A (HISTORY), PATNA UNIVERSITY, 1972

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Ktm. MANOHAR PRASAD SINGH
2.	Full postal address	MAYA TOLA, WARD NO-2, MANIHAR KATIHAR, 854113
3.	Number and Name of the constituency and state	67, (ST) MANIHAR, BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	INC
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL



Mukesh Kumar Yadav
Notary
Civil Court, Katihar
17/4/2026

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(c) Total number of Pending cases where the court (s) have taken cognizance:		NIL				
5. PAN of		Year for which last Income Tax Return filed		Total Income Shown		
(a) Candidate		2024-25		17,91,570.00		
(b) Spouse:		2024-25		5,82,960.00		
(c) Dependents		NIL		NIL		
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	88.26 LAKH	20.14 LAKH	NIL	NIL	NIL
B.	Immovable Asset	25 LAKH	35 LAKH	NIL	NIL	NIL
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	NIL	NIL	NIL	NIL	NIL
	(ii) Approximate Current Market Price of Asset (Total Value)	15 LAKH	35 LAKH	NIL	NIL	NIL
7. Liabilities						
	(i) Government dues (Total)	0.06 LAKH	NIL	NIL	NIL	NIL
	(ii) Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL	NIL
8. Highest educational qualification: M.A (HISTORY), PATNA UNIVERSITY, 1972						
(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

Mukesh Kumar Yadav
Notary
Civil Court, Katihar

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at.....this the.....day of..... 201.....

Deponent: Manohar Prasad Singh
Who is Identified by: P. K. Yadav
Advocate Solemnly Affirmed and
declared before me Mukesh Kumar Yadav 17/4/2026

DEPONENT

Mukesh Kumar Yadav
NOTARY, KATI HAR

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[Handwritten Signature]



3. by
P. K. Yadav
Adv.
17/4/26

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
4. The affidavit should be either typed or written legibly and neatly.



Mukesh Kumar Yadav
Notary
Civil Court, Katihar

[Handwritten Signature]
May 17/4/2023